

ITEM NO.17

Court 3 (Video Conferencing)

SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 1378/2019

(Arising out of impugned final judgment and order dated 11-10-2018 in CA No. 152/2017 11-10-2018 in NOM No. 257/2018 passed by the High Court Of Judicature At Bombay)

VIKAS KASLIWAL

Petitioner(s)

VERSUS

KALPATARU PROPERTIES PVT. LTD & ORS.

Respondent(s)

(IA No. 58392/2020 - APPROPRIATE ORDERS/DIRECTIONS IA No.107177/2019 - CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS IA No. 58393/2020 - EXEMPTION FROM FILING AFFIDAVIT IA No.107179/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No. 33356/2020-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES IA No. 8259/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES IA No. 107175/2019 - PERMISSION TO FILE PETITION (SLP/TP/WP/..))

WITH

SLP(C) No. 17701/2019 (IX)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 92436/2019 FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 33407/2020 IA No. 92436/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No.33407/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Diary No(s). 16181/2019 (IX)

(FOR CONDONATION OF DELAY IN FILING ON IA 91468/2019 FOR PERMISSION TO FILE LENGTHY LIST OF DATES ON IA 91469/2019 FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 109574/2019 FOR APPLICATION FOR SUBSTITUTION ON IA 10118/2020 FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 33397/2020

IA No. 10118/2020 - APPLICATION FOR SUBSTITUTION

IA No. 91468/2019 - CONDONATION OF DELAY IN FILING

IA No. 33397/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES IA No. 109574/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES IA No. 91469/2019 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 13-08-2020 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Shyam Divan, Sr. Adv.
Mr. Sumeer Sodhi, AOR
Mr. Govind M., Adv.
Ms. Shreya Nair, Adv.
Ms. Sanam Tripathy, Adv.

Mr. Abhimanyu Bhandari, Adv.
Ms. Roohe Hina Dua, Adv.
Mr. Cheitanya Madan, Adv.
Mr. Naveen Kumar, AOR

Mr. Aarohi Bhalla, Adv.
Mr. Saurabh Ajay Gupta, AOR
Mr. Nishant Bishnoi, Adv.
Ms. Srishti Prabhakar, Adv.

For Respondent(s) M/S. J S Wad And Co, AOR

Mr. Darius Khambata, Sr. Adv.
Mr. Neeraj Kishan Kaul, Sr. Adv.
Mr. Mahesh Agarwal, Adv.
Mr. C. Rashmikant, Adv.
Mr. Kamaldeep Dayal, Adv.
Mr. Gautam Ankhad, Adv.
Mr. Sunil Mittal, Adv.
Ms. Nidhi Malhotra, Adv.
Ms. Anu Tewari, Adv.
Ms. Namrata Shah, Adv.
Mr. E. C. Agrawala, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

Let the order passed by the NCLAT be placed on record.

List after three weeks.

**(GULSHAN KUMAR ARORA)
AR-CUM-PSH)**

**(R.S. NARAYANAN)
COURT MASTER**